

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:597
ANSWERED ON:24.11.2006
DELIMITATION OF CONSTITUENCIES
Sarman Dr. Arun Kumar;Sugavanam Shri E.G.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Delimitation Commission appointed for the realignment of all Lok Sabha and Assembly seats in the country has submitted its report;
- (b) if so, its main recommendations thereof; and
- (c) the time by which its Report is likely to be implemented ?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE(SHRI K. VENKATAPATHY)

(a) to (c): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (c) of the Lok Sabha Unstarred Question No.597 for 24.11.2006.

(a) to (c): The Delimitation Commission, constituted under section 3 of the Delimitation Act, 2002, is entrusted the work of the readjustment of allocation of seats of Parliamentary and Assembly Constituencies in the States (Except the State of Jammu and Kashmir) and Union territory of Pondicherry and NCT of Delhi. The details of the progress made till date regarding delimitation of Lok Sabha constituencies and those of State Legislative Assemblies all over the country, as intimated by the Delimitation Commission, are enclosed at Annexure-A. The Government proposes to give effect to the delimitation orders after the delimitation exercise in respect of all the States/Union territories is completed.